

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C)No. 20262 of 2018

(Arising out of impugned final judgment and order dated 15-02-2018 in CRA No. 241/2017 passed by the High Court of Gujarat at Ahmedabad)

SHIV DEVELOPERS THR. ITS PARTNER
SUNILBHAI SOMABHAI AJMERI

Appellant(s)

VERSUS

AKSHARAY DEVELOPERS & ORS.

Respondent(s)

Date : 31-01-2022 This appeal was called on for pronouncement of judgment today.

For Appellant(s) Ms. Shreya Jain, Adv.
Mr. Gaurav Tanwar, Adv.
Mr. Sachin Mittal, AOR

For Respondent(s) Mr. Kruthin Joshi, Adv.
Mr. Rajesh Mahale, AOR

Mr. Purvish Jitendra Malkan, AOR
Mr. Jitendra Malkan, Adv.
Ms. Dharita P Malkan, Adv.
Ms. Deepa Gorasia, Adv.
Mr. Alok Kumar, Adv.
Ms. Nandini Chhabra, Adv.
Ms. Bhavna Sarkar, Adv.

Hon'ble Mr. Justice Dinesh Maheshwari pronounced the reportable judgment of Bench comprising His Lordship and Hon'ble Mr. Justice Vikram Nath.

Leave granted.

The appeal is allowed in terms of signed reportable judgment.

Pending application(s) shall stand disposed of.

(NEETA SAPRA)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)